

(Tb)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. NO. 329/1997  
in  
O.A. NO. 556/1995

New Delhi this the 2nd day of December, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Sunil Kumar Pundir  
S/O Chakradhar Singh Pundir,  
R/O 70/4, New Mehandi Mohalla,  
Kankar Khera,  
Meerut Cantt.

... Applicant

( By Ms. Richa Goel for Mrs. Rani Chhabra, Advocate )

-Versus-

1. M. A. Chorappa,  
Chief General Manager,  
Dehradun.
2. Suresh Bhargava,  
General Manager, Phones,  
Meerut.
3. Ashok Kumar Sharma,  
Sub Divisional Officer, Phones,  
Baraut (U.P.). ... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal -

Heard the learned counsel for applicant on admission. On 10.11.1997, we were inclined to dismiss this contempt petition but adjourned the hearing with a view to enable the applicant to produce the document to show that the applicant as directed in the order dated 28.2.1997 in O.A. 556/95 had made a representation clearly stating as to how many days he had been engaged so far as casual labourer. One additional document has been filed on 24.11.1997. That document does not show any detail as to the period during which he worked as casual labourer.

*JKm*

Other documents filed also do not show that the aforesaid order of the Tribunal was complied with. We, therefore, direct the applicant to assist the authorities again by clearly stating in his representation as to how many days he was engaged as casual labourer within two weeks from today. As soon as such a representation is received, the respondents shall dispose of the representation as directed by this Bench on 28.2.1997 in O.A. 556/95 within a period of one month from the date of receipt of such representation from the applicant. Accordingly, this contempt petition is hereby summarily dismissed.

*JK*  
( K. M. Agarwal )  
Chairman

/as/

*R.K. A*  
( R. K. Aahooja )  
Member (A)